

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 52/2007

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

M/s Swastic Pipes

.....Complainant

Vs.

H.C.L.Infosystems Ltd. & Anr.

.....Respondent

Appearances : Shri Aditya Narain, Proxy advocate for Shri C.M.Sharma, Advocate for the applicant

Shri R.K.goel & Shri K.G.Sharma, Advocates for R-1

Oral Order

10th August 2010

A prayer is made on behalf of the counsel for the applicant for an adjournment.

The matter shall be listed on 6th October 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 61/2007

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Nand Kishore**Complainant**

Vs.

Tempo Automobiles Pvt. Ltd.& Ors.**Respondent**

Appearances : **ADG for DG**
Shri Narang Lal, Proxy for Shri Vijay Kumar
Ravi, Advocate for the complainant

Shri Jainul Abdin, Advocate for R-1
Shri Yogesh Kanna, Advocate for R-2

Oral Order
10th August 2010

Six week's time is granted to the DG to submit the report as directed by the earlier order dated 6th April 2010.

The matter shall be listed on 7th October 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

Contempt _____/2009
CA 74/2000

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Shri Daya DhoonComplainant

Vs.

Shri Krishan Mittal & Anr.Respondent

Appearances : **Shri Amit Bansal, Advocate for the applicant**

Shri Pramod K.Dubey with Shri Yashpreet and
Shri Madhur Jain, Advocates for the respondent

Oral Order
10th August 2010

It is stated that nothing further survives to be done in the Contempt Application because that was needed to be done by the parties. That being so, the Contempt Application stands disposed of.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 01/2008

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Roshan Kumar

.....Complainant

Vs.

The Managing Director,
M/s Rediff Co. India Ltd. & Anr.

.....Respondent

Appearances : Shri Pranav Bhatnagar, Advocate for the
complainant

Shri Ananya Kumar, Advocate for R-1

Oral Order

10th August 2010

The Notice of Enquiry amended to the extent that the matter shall be considered in the background of both the alleged restrictive trade practices and unfair trade practices. If any further reply is to be filed, it will be done within four weeks.

The matter shall be listed on 27th October 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 50/2008

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

DG(I&R)

.....Complainant

Vs.

Citi Financial and Consumer Finance
India

.....Respondent

Appearances : ADG for DG

None for the respondent

Oral Order

10th August 2010

Six week's time is granted to the DG to file the PIR.

The matter shall be listed on 27th October 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RA 26/2010
CA 90/2005

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Rajesh Tiwari**Complainant**

Vs.

UPSIDC**Respondent**

Appearances : Representative of the applicant

Oral Order
10th August 2010

The order dated 11th March 2010 is recalled. The matter is restored to its original position. RA is disposed of.

The matter shall be listed on 15th September 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RA 23/2010
CA 105/2005

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Satinder Bakshi**Complainant**

Vs.

Resort Condominiums India (P) Ltd.**Respondent**

Appearances : Shri Sanjay Mishra, Advocate for the applicant

Oral Order
10th August 2010

The order dated 12th March 2010 is recalled. The matter is restored to its original position. RA is disposed of.

The matter shall be listed on 15th September 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 234/1997

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Dipti Bhalla VermaComplainant

Vs.

DLF Universal Ltd.Respondent

Appearances : Ms. Fereha A.Khan, Proxy for Mr. Abhijit,
Advocate for the complainant

Shri Subrat Deb, Advocate for the respondent

Oral Order
10th August 2010

The matter shall be listed on 6th October 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 33A/2001

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Smt. Renu Aggarwal**Complainant**

Vs.

M/s DLF Commercial Developers**Respondent**

Appearances : Dr. Anurag Kumar Agarwal, Advocate for the
complainant

Shri Aditya Narain, Advocate for the respondent

Oral Order
10th August 2010

The matter shall be listed on 15th September 2010. The parties shall explore the possibility to settle the matter out of court.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 312/1997

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

S.M.Management Consultants Service

(P) Ltd.

.....Complainant

Vs.

Maruti Udyog Ltd. &Anr.

.....Respondent

Appearances : Applicant in person

Shri Aditya Narain, Advocate for the respondent

Oral Order

10th August 2010

At the request of the counsel for the applicant the matter is
adjourned to 6th October 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 43/2000

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

DG(I&R)Complainant

Vs.

Amway India Enterprises Ltd.Respondent

Appearances : Shri R.D.Makheeja, Advocate for the DG

**Shri Rishi Manchanda, Advocate for the
respondent**

Oral Order
10th August 2010

In view of the Order dated 12.3.2003, the respondent shall not be permitted to lead any oral evidence and the additional documents shall be accepted except those which were filed along with the reply. The admission/denial of those documents shall be carried out on 17th August 2010 and the matter shall be listed on 30th August 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 64/2007

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Archana Medicines**Complainant**

Vs.

Sri Pankaj Bhai Patel & Ors.**Respondent**

Appearances : Applicant in person

Shri Bhargav Desai with Shri Rahul Gupta and
Mas Pallavi Mohan, Advocate for R- 1 & 2

Oral Order
10th August 2010

The admission/denial of applicant's documents shall be carried out on 15th September 2010.

The matter shall be listed on 28th October 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

10.08.2010
RTPE 04/2008

IN THE MATTER OF:

SMT. SUDHA SHROTRIA
Vs.
M/S. FORTIS HOSPITAL

APPEARANCES:Smt. Sudha Shrotria applicant in person.

None for the Respondent.

The matter is fixed for admission/denial of the complainant's documents.

The Complainant requests one more opportunity for Admission/denial and undertakes to inform the Respondent about the next date of hearing. On her request, Admission/denial shall now take place on 23.08.2010.

Later at 3.00 P.M., Shri B.K. Kachroo, Medical Record Officer of the Respondent, appeared and noted the contents of the order.

(V. Sreenivas)
Dy. Director (E)